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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No FA 352/1992 in Date of decision: 20.11.1992
OA 1467/1991

Shri Krishan Lal

...Petitioner

Versus

Union of India & Others

...Respondents

CORAM:

The Hon'ble Mr. P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. To be referred to the Reporters or not? *Ub*

JUDGMENT


(of the Bench delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))


The petitioner in this FA is the original applicant in OA 1467/1991 which was disposed of by judgment dated 14.08.1992. He belongs to the Indian Forest Service and was allocated to the Haryana Cadre. He is aggrieved by his non-promotion to the super-time scale (Conservator of Forests) and the promotion of respondent Nos. 3 to 6.

Q. -

2. After going through the records of the case and hearing the petitioner in person and the learned counsel for the respondents, the Tribunal held that the petitioner has not made out a prima facie case for admitting OA 1467/1991 or for the grant of any relief to him. Accordingly, the application was dismissed.

3. In the EA filed by the petitioner, he has not brought out any fresh facts warranting a review of our judgment. We also do not see any error apparent on the face of the record. Accordingly, the EA is dismissed.


(B.N. DHONDİYAL)
MEMBER (A)
20.11.1992


(P.K. KARTHA)
VICE CHAIRMAN (J)
20.11.1992

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